

FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : Sir, I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Food Corporations Act, 1964."

The motion was adopted

SHRI H. K. L. BHAGAT : Sir, I introduce† the Bill.

12.22 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (i) Demand for measures to increase production of oilseeds in the country

SHRI KAMLA PRASAD RAWAT (Barabanki) : Mr. Speaker, Sir, I am submitting the following matter under Rule 377.

The prices of vegetable oil and edible oils are continuously rising with the result that the common man is facing a lot of difficulty. If edible oils are not imported from foreign countries there will be a crisis in the country. The reason for this crisis is that farmers are not getting reasonable price for their produce of oilseeds. Consequently, the farmers do not produce oilseeds. We request the Government to provide good quality seeds and fertiliser to the farmers at reasonable prices so that farmers are able to increase the production of oilseeds and these are not required to be imported from other countries and the consumers may also get vegetable oil and edible oils at low prices.

- (ii) Demand for setting up more units [of Bharat Heavy Electricals Ltd. in Madhya Pradesh]

SHRI K. N. PRADHAN (Bhopal) : Mr. Speaker, Sir, I am submitting the following

†Introduced with the recommendation of the President.

matter under rule 377.

The BHEL in Bhopal has invented many modern machines. Besides, on the one hand, it has proved to be a leading profit earning undertaking in the Public Sector and on the other, it has saved a huge amount of foreign exchange.

When in 1955, the Bhopal Heavy Electricals was set up, there was a scheme for its expansion and according to that scheme, the strength of the employees was to be increased to 35,00. But in 1972 it was merged with the Bharat Heavy Electricals Limited and in 1974 some of the profitable items were transferred to other units which resulted in decrease in the strength of its employees from 20,000 to 15,000. After that, BHEL units have been set up in other States one after the other and their efficiency is well known to all. The employees of BHEL in Bhopal, who contributed a lot for the development of the country by dint of their hard work and ability, are not only facing the problem of housing but also the problem of employment of their children at the time of their retirement.

The BHEL in Bhopal has not only invented a new type of axial flow tabular turbine and the sumail generators but also, has played an important role in development and modernisation in the fields of electricity, industry and transport. The invention of battery driven 'Shanti Vahan' which is free from noise and pollution, is its revolutionary contribution. Therefore, it is necessary that more units of BHEL should be set up in Madhya Pradesh and the BHEL in Bhopal should be entrusted with the work of manufacturing major war tanks for our armed forces.

(*Interruptions*)

[*English*]

MR. SPEAKER : I have not allowed any Member to say anything about my ruling. Only, statement under Rule 377 will go on record.

(*Interruptions*)**

SHRI BASUDEB ACHARIA (Bankura) : We are walking out in protest.

**Not recorded

*Shri Basudeb Acharia and some other
Hon. Member then left the House.*

**(III) Demand for lifting ban on creation
of new posts and filling up
existing vacancies in Posts
and Telecommunications
Departments**

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, the continued ban on the creation of new posts and the filling up of the existing vacancies in Postal and Telecommunications Departments has caused considerable set back to the provision of various facilities in the country in general and rural areas in particular. As no new posts can be created or any existing vacancy filled up, except through special relaxation by the Ministry of Finance, so virtually no new Post Office has been opened or any Post Office upgraded on account of this ban, in spite of the fact that a large number of proposals for the opening new Branch Post Offices and Departmental Sub-Offices which were approved during the Sixth Plan have not been opened. Similarly, the shortage of technical staff has caused deterioration in Telecommunication Services all over the country. Consequently, there has been a loss of revenue and the ban has proved unproductive as the increase in workload has not resulted in increased efficiency on account of shortage of staff.

A large number of trained personnel known as R.T.P. in both Postal and Telecommunications Departments have not been absorbed as regular employees and are continuing on Daily Wages in an *ad hoc* manner in spite of their being entitled to regular recruitment.

I, therefore, request the Ministry of Finance to lift the ban since its continued imposition w.e.f. 1.1 1984 has done considerable damage to the planned development and caused extreme deterioration in the facilities and frustration in the services.

[Translation]

**(iv) Demand for setting up monitoring
committees to look after develop-
ment works in Bastar district
of Madhya Pradesh**

SHRI MANKURAM SODI (Bastar): Mr. Speaker, Sir, there are 32 development

blocks in Bastar district where various development works are going on but there is no arrangement for proper monitoring these construction works. The officers and employees who are responsible for these works, do not go there to inspect these works with the result that the construction work which has been done there, is sub-standard and the reputation of the administration is at stake. If proper arrangements are not made for monitoring these works even now. The huge sum of money being spent now on them under the Five Year Plans will go on be squandered as before.

If the construction of roads, buildings, wells, handpumps, etc. are not monitored properly, they will not last longer and the public will not be able to enjoy the benefit of these works for a definite period. So far as construction works are concerned, use of good quality material is a must, but low quality bricks, sand and other things, are being used there. Almost and is used in place of cement. The timber which is used there is also of low quality. Consequently, most of the construction works collapse after a few days of their inauguration. Generally, the responsibility for this is fixed on the village sarpanch who has to face revenue recovery. Many innocent surpanchs have undergone imprisonment.

District monitoring committees consisting of non-officials should, therefore, be constituted in every district to monitor the Development Works. These committees should be given special powers and means to inspect the works. I would request the Central Government to issue special instructions to the State Governments to constitute such monitoring Committees.

[English]

**(v) Demand for issuing instructions
to LPG distributors of Bombay
to store LPG cylinders in
proper godowns instead
of on roads/footpaths**

SHRI ANOOPCHAND SHAH (Bombay North): Sir, I would like to draw the attention of the Minister for Petroleum and Natural Gas to the practices adopted by some of the distributors of LPG cylinders in Bombay.